

PROF. MADHU DANDAVATE (Rajapur): He referred to priorities.

SHRI YESHWANTRAO CHAVAN: He himself has replied to that. Government has accepted the position that priority would be given to public transport and that certainly is the approach accepted by the Planning Commission. I think this reply is enough. He himself would have replied.

SHRI PILOO MODY. Instead of making baby cars, you should make jumbo buses.

SHRI YESHWANTRAO CHAVAN: These are suggestions in detail which could be considered. As far as the principle, I have already explained the position and I have nothing more to add.

MR CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1973-74 be taken into consideration."

*The motion was adopted*

MR. CHAIRMAN: The question is:

"That Clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI YESHWANTRAO CHAVAN: I move:

"That the Bill be passed."

MR CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was adopted.*

MR. CHAIRMAN: We shall now take up Private Members' Bills and Resolutions.

16.20 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-SIXTH REPORT

SHRI J. MATHA GOWDER (Nilgiris): Sir, I beg to move:

"That this House do agree with the Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th April, 1973."

MR. CHAIRMAN: The question is:

"That this House do agree with the Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th April, 1973."

*The motion was adopted.*

16.21 hrs

RESOLUTION RE ABOLITION OF RAJYA SABHA—contd.

MR. CHAIRMAN: Now, we shall take up further discussion of the following Resolution moved by Shri Bibhut Mishra on the 30th March, 1972:—

"This House directs the Government to bring forward a Bill to amend the Constitution to provide for the abolition of Rajya Sabha".

Only 25 minutes remain.

SHRI SAMAR MUKHERJEE (Howrah): If my resolution is allowed to be moved, sometime may have to be given. I shall make my speech later on. I am asking for the time just to move my Resolution.

**MR. CHAIRMAN:** Shri Samar Mukherjee's Resolution may not come because, there is another Resolution by Shri Chintamani Panigrahi.

**SHRI SAMAR MUKHERJEE:** I am only asking that I may be simply allowed to move the Resolution.

**MR. CHAIRMAN:** Unless this discussion is over, that cannot be allowed.

**SHRI DINEN BHATTACHARYYA (Serampore):** What will happen to the Half-an-Hour discussion?

**MR. CHAIRMAN:** Shri Goswami.

**SHRI DINESH CHANDRA GOSWAMI (Gauhati):** Mr. Chairman, Sir, the Resolution moved by Shri Mishraji has caused some amount of controversy. It appears that this has also hurt the feelings of the members of the other House.

Sir, while we are discussing this Resolution, I should make it clear here that I have no ill-feelings against the Members of the other House nor do I consider that the abolition of Rajya Sabha which we are discussing would give an impression that the other House is not at all important or that it is inferior to the Lok Sabha. This is being discussed purely from the academic point of view. And in the present context of political and constitutional development, the second chamber in our country is necessary or not. That is all. Therefore, if any sentiment was expressed in this House which, in fact, was of such a nature that it had hurt the Members of the other House, then I must dissociate myself from it.

Now, coming to the Resolution itself. I feel that I am not in a position to support it. Shri Mishraji quoted the speeches of many personalities including that of Shri Mahatma Gandhi and Shri Jawaharlal Nehru to justify his claim that all of them

were against the second chamber under the Indian Constitution. Some Members have also expressed that the Rajya Sabha expresses a conservative attitude in this country. I feel that, when the Members expressed this feeling, they did keep in mind the House of Lords of Great Britain. Some Members tried to equate the Rajya Sabha with the House of Lords. They have expressed that at least by implication. That is why the Members wanted to say that the Rajya Sabha expresses its conservative views. Therefore, in sponsoring this Resolution, it was not moved keeping in mind that the Rajya Sabha was not a necessity. I feel that, the constitutional provisions by which the Rajya Sabha has been created in our country, it has nothing to do with the House of Lords or the second chamber of Great Britain. If you look to the second chambers existing in different countries, you will find that this is primarily meant with a view to exercising the legislative check over the other House that it has come into existence.

In the U.K., where the House of Commons came into existence because the people fought for it, there to a great extent the House of Lords did represent the conservative attitude of that country. But at the same time, there are other federal countries where always the second chamber has been considered to be a necessity to represent the interests of the States. In our country also, under article 169 and other articles, the Rajya Sabha has been brought into existence to represent the interests of the States. Lok Sabha represents the interests of the people. Rajya Sabha represents the interests of the States. India being a unitary government with a federal bias, Lok Sabha represents the popular or national principles. But Rajya Sabha represents the same people but in a different context in the sense that it represents a group of people, the components which we call the States. I

[Shri Dinesh Chandra Goswami] feel Lok Sabha today holds the people together; Rajya Sabha holds the States together. Lok Sabha attempts at weakening the centrifugal forces or the divisive forces in the country. Rajya Sabha tries to protect the different cultural background of each State. No doubt we want to have a country in which the integrating forces do play a dominant role, but at the same time, we cannot forget that we cannot afford to lose the characteristics and the individuality of the various States. Each State has its own individuality and characteristics and there must be some forum where this individuality and characteristics should be reflected. I would like to read out an observation about the second chamber in relation to the American Constitution:

"Let us see what view the architects of the American Constitution held on this point. James Madison while considering the sources from which the ordinary powers of Government are to be derived observed in the *Federalist* "The House of Representatives will derive its power from the people of America; and the people will be represented in the same proportion and on the same principle as they are in the legislature of a particular state. So far the Government is national, not federal. The Senate on the other hand, will derive its powers from the States as political and coequal societies; and these will be represented on the principle of equality in the Senate as they now are in the existing Congress."

Therefore, I feel I cannot support the view expressed by Bibhuti Mishraji that Rajya Sabha is not necessary. At the same time, I do feel the present composition of Rajya Sabha does not serve the purpose for which it was brought into existence. In the eye of the Constitution, each State is the same. There is no difference. In that context, instead of the Rajya Sabha having representation on the

basis of population of each State, each State should have equal representation, because there are very small States who cannot really express themselves. In a democracy obviously numbers do count. If we want that each State should have the opportunity of expressing its own identity with equal force, Rajya Sabha should be represented in equal number so far as representation from each State is concerned.

Shri Somnath Chatterjee said that there should be direct election to Rajya Sabha. I feel it will not be correct, because in that case Rajya Sabha will also become the House of the People and will have the same characteristics as the Lok Sabha. If the States elect the members of the Rajya Sabha then the composition of the Rajya Sabha will reflect the composition of the members in each State.

With these words, I oppose the resolution moved by Bibhuti Mishraji, subject to my own observations that there is enough scope for changing the composition of the Rajya Sabha.

SHRI P. G. MAVALANKAR (Ahmedabad) Mr. Chairman, Sir, I have been listening with great interest this debate on the resolution moved by my esteemed friend, Shri Bibhuti Mishra, on the question of the abolition of Rajya Sabha. While the debate has been very helpful, as the previous speaker has just now said, from the point of view of academic interest, I think it has also some utility in terms of bringing out some of the points of defects and dangers involved in having bicameralism all over the world. All the same, my first point is that this Resolution moved by Shri Bibhuti Mishra is not worth accepting by the House because of the factors that I shall be briefly mentioning.

If in India in the federal set up we try to get rid of the second chamber, we shall have done immeasurable

damage to the whole concept of federalism wherein bicameralism is so essential. I would, therefore, request Shri Bibhuti Mishra to withdraw his resolution after this discussion is over, because I feel most of his objectives will have been fulfilled in so far as the discussion has taken place.

This question of unicameralism versus bicameralism has been a long debate. Apart from a debate of great academic interest and value, it has also some practical advantages. Even where unicameralism is accepted in theory in many countries of the world, even in those countries where people say that there must be one chamber, when it comes to practice they inevitably go back to having two chambers. I am talking of those countries where bicameralism already exists. Why is it so that in theory unicameralism looks so attractive but in practice countries want to have bicameralism? I believe the answer is to be found in one simple sentence that bicameralism, with all its defects, is found a very workable political institution, it is found generally satisfactory and it has proved utilitarian and helpful.

Let me first go to the argument for unicameralism and then demolish it. The case of unicameralism, as Shri Bibhuti Mishra and others have pointed out, is no doubt telling and effective. We are told, and rightly so, that if we have two chambers, it becomes an expensive proposition and for a country like India it is very wrong to spend the limited resources on having two chambers. So, this argument is there that bicameralism involves a lot of expenditure. Secondly, the argument goes on, it involves a lot of duplication. There is not only duplication but there is delay in legislation. A further argument is that most of the speeches and comments that are made in one House are more or less repeated in the other House. There is hardly any difference bet-

ween the content and style of comment of one House and the other, and so this repetition should be avoided. Then there is the argument that the wastage of time should be avoided, particularly the time of the Ministers and Government officials who have to sit in both Houses.

Another argument is that even if we have a second chamber, there is of necessity no guarantee that the second chamber, will improve the legislation as passed by the first chamber. A further argument is that if the second chamber acts as a brake on the first chamber, that brake often leads to deadlocks, and deadlocks are something which no political institution or polity can afford to have. Another argument in favour of unicameralism and against having two chambers is that if there are going to be two chambers, there is going to be inevitably and unavoidably a rivalry between the two Houses, and if there is rivalry and if the two Houses run parallel to one another then that will also lead to all kinds of political difficulties. There is one more argument in India, particularly in reference to Rajya Sabha, that defeated politicians, no matter to which party they belong, are often brought in and this back-door entry is not good.

Having said all this, I want to suggest that in spite of all these arguments against bicameralism, the system of two chambers is found in practice good because, firstly, if you have only one single Assembly, it often becomes despotic because it consults only itself. Secondly, there is no opportunity to rectify the mistakes, if you have only one chamber, but if you have a second chamber, then even when you make a mistake you can still rectify that mistake.

Thirdly, bicameralism is helpful because it gives some scope for re-touching and polishing legislation passed by the first chamber. Because of bicameralism, there is a chance for

[Shri P. G. Mavalankar]  
second-thought. Because you have a second chamber, there is also scope for cooling of the passions.

You, Sir, and the House will be interested to know a story that goes in the name of President George Washington of USA. He was sitting with some of his friends and they were discussing whether to have one chamber or two chambers. Then, the tea was being served. The moment some people began to drink tea with cup and saucer and using the saucer, as the story goes, the President said, "Look here. Why are you drinking tea in saucer and not by the cup? Because, if you take tea by cup only, it is often very hot and, if you take it in saucer, you allow it to cool down." In the same way, the President said, "if you have a second chamber, that acts as a kind of cooling effect on the passions of the first chamber."

From all these angles, therefore, I feel that bicameralism is helpful and useful.

There are two more vital points which I want to mention briefly. Firstly, any society is bound to be plural. We have to promote interests of several different individuals and, if you have only one chamber, then some of the interests go unrepresented. If you have a second chamber, then these interests get represented. When the society is plural, then bicameralism is a very convenient and useful institution to provide for representing these interests.

The other vital point to remember is this. In a federation, a second chamber is essential. In the United States of America and in other countries where there is bicameralism and there is a federation, you will find one chamber acts as a body for representation of people on the basis of population and another on the basis of equality of status of the federating States. Therefore, wherever there is a federation, you must have the princi-

ple of bicameralism, because as Abraham Lincoln said, "If you want American federation to prosper and continue, then you must have an indestructible Union comprising indestructible States." If you say, you want to abolish Rajya Sabha, my point is, you are saying, you want to abolish States, and you want to abolish federation of India. You cannot do it. Therefore, I feel, with this kind of a situation and these arguments, we should not go in for abolition of Rajya Sabha.

Lastly, I say, if there is a fear that there is going to be a rivalry, that can be checked by some constitutional provisions. In our own Constitution, that has been done in so far as Rajya Sabha has got no financial powers and in other matters also, by the very size of this House, the Lok Sabha, when there is a joint sitting of both the Houses of Parliament, the voice of the elected people shall, of course, prevail. Therefore, I request the House not to view this matter from the doctrinaire point of view or from the point of view of academic interest that unicameralism is good and, therefore, it must be practised. I would rather say that we must have a realistic attitude in the matter and we must accept that bicameralism is found convenient and serviceable and, therefore, I find myself unable to agree to my esteemed friend's resolution.

He is right when he says that there are certain maladies and defects in the existing bicameralism system. But it is one thing to say there are certain maladies and defects and it is totally another thing to say, because there are maladies and defects, you destroy the entire institution. You can improve the institution but not get rid of it because that will have been a very bad thing.

Sir, the other day, I was reading a very interesting article in the magazine "The Parliamentarian" which is

a journal of the Parliaments of the Commonwealth coming out from London. The latest issue of January, 1973 gives a very interesting article "The Failure and Abolition of the New Zealand Legislative Council", by Prof. W. K. Jackson. My hon. friend, Shri Bibhuti Mishra, may find it very useful because it gives certain points in his favour. In 1906, Finland abolished bicameralism. Denmark, Sweden and most recently Sri Lanka have done away with their second chambers. But the point to be remembered here is that all the countries where second chamber has been abolished are smaller States and they are unitary States. But in all big States with large population and variety and with federalism, bicameralism is found workable, helpful, useful and unavoidable.

In conclusion, I say, from all these practical points and facts, we should stress the continuation of bicameralism in our country and we should not suggest, much less press, for the abolition of Rajya Sabha.

**THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY):** Mr. Chairman, Sir, I am thankful to the hon. members who have taken part in the debate. Ten hon. members of this House have spoken. Out of the ten, the hon. Mover had a lone supporter in the person of Shri S. M. Banerjee. The other eight have opposed the Resolution and the points made by the Mover and his lone supporter have been replied to in detail by my eight friends. Therefore, I will not go into all the points in detail. I will just refer to certain very salient features to which special attention is necessary.

First, I will refer to the Constitutional provisions. It has been said that Legislative Councils in the States have been abolished, suggesting there-

by that when Legislative Councils of States could be abolished, why can the Council of States not be abolished. I would draw the attention of those members to Part VI, Chapter III, of the Constitution—articles 168, 171 and 169. Article 168 deals with the constitution of Legislative Councils; article 171 deals with the composition of the Legislative Councils; and article 169 deals with abolition of Legislative Councils—the power is vested in the Legislative Assemblies of the States, concerned.

Article 169 reads as follows:—

"Notwithstanding anything in article 168, Parliament may by law provide for the abolition of the legislative Council of a State having such a Council or for the creation of such a Council in a State having no such Council, if the Legislative Assembly of the State passes a resolution to that effect by a majority of the total membership of the Assembly and by a majority of not less than two-thirds of the members of the Assembly present and voting."

Article 169(3) reads as follows:—

"No such law as aforesaid shall be deemed to be an amendment of this Constitution for the purposes of article 368".

If we come to the Council of States, then the relevant provisions are contained in articles 79, 80 and 81. Here we do not have any provision—the Constitution does not provide for it—by which the Council of States could be abolished. The Council of States has Vice-President of India as its Chairman. In the case of Legislative Councils there is a provision for removal of Chairman of Legislative Councils. But there is no identical provision so far as Council of States is concerned.

When the Constitution was being framed, Shri Gopalswamy Iyengar

[Shri Nitiraj Singh Chaudhary] said, "The need has been felt practically all over the world wherever there are federations of having a Second Chamber'. He has further said, 'The most that we expect the Second Chamber to do is, perhaps, to hold dignified debates on important issues and to delay legislation which might be the outcome of passions of moment'. The history of our Council of States goes to show that most of the time—it is true that sometimes there is repetition—the debate has been very dignified and certain points which are not raised in this House are raised in that House. A second chamber serves an important function by enabling full and free discussion of large and important questions when, at times, the lower house is otherwise occupied. Since a defect of the Government does not lead to a fall of the Cabinet, a debate in the second chamber would often oblige the Government to make a statement as to its policy upon some particular matter to defend its action.

I have collected certain information and I would like to share it with the House. During the years 1952—56, 101 bills were introduced in the Rajya Sabha, including the Hindu Code legislation and other legislations of controversial kind, and, I think the work done in the Rajya Sabha would justify that one should not think of its abolition.

The hon. Mover has referred to the expenses part of it. The total revenue expenditure of the Central Government for the year 1973-74 is Rs. 4752 crores out of which the provision for the Rajya Sabha this year is Rs. 1,19,47,000 that is, 0.025 per cent. I am sure Mishraji would agree that it is not very much.

While speaking, Mishraji has referred to Gandhiji and Nehruji. He has been adequately replied to by Shri D. N. Tiwary, Shri Era Sezhiyan and others. So, I will not go in detail,

but I will only say, let us better follow them personally before we preach others.

Therefore, I request Mishraji not to press his resolution but withdraw it.

SHRI A. K. M. ISHAQUE (Basirhat): At present there is unequal representation from the States in the Rajya Sabha and there was a demand that this should be amended. For instance, from UP some 30 to 34 members are elected to Rajya Sabha while from another State only 10 or 15 or 20 are elected. Since the Rajya Sabha must have a definite principle of representing the States, logic demands that the States must have an equal representation. At least a principle must be evolved so that there is equal representation of the States in the Rajya Sabha. What is your opinion in regard to that?

SHRI NITIRAJ SINGH CHAUDHARY: I am thankful for the interruption. Mr. Somnath Chatterji and Mr. Goswami raised this point, but it is beside this resolution. This resolution is for complete abolition of the Rajya Sabha. If ever such a motion comes, it will certainly be considered.

SHRI A. K. M. ISHAQUE: But the Government may give its opinion on this point.

SHRI NITIRAJ SINGH CHAUDHARY: It is beside the point.

श्री विभूति मिश्र : (मोतीहारी) :  
चेयरमैन साहब, जिन लोगों ने वृहस में भाग लिया, मैं उन का बहुत आभारी हूँ। यह जरूर है कि मेरे प्रस्ताव को काफी समर्थन नहीं मिला, लेकिन इस उसूल को लोगों ने माना है कि राज्य सभा की जो हालत है, उस से पता चलता है कि उसमें सुधार होना चाहिये—जैसा मावलंकर जी ने कहा है ....

श्री नीतिराज सिंह चौधरी : आपने अपनी स्पीच में कहा था कि राज्य सभा के मेम्बरज स्वतः राज्य सभा की समाप्ति के लिये सहमत होंगे । यदि ऐसी बात है तो आप और हम क्यों इस प्रस्ताव को पास करें, उन्हीं से कहें कि वे ऐसा प्रस्ताव पास करें ।

श्री विभूति मिश्र : मैं आपको बतलाना चाहता हूँ कि मेरी स्पीच पर राज्य सभा में चर्चा हुई और राज्य सभा के लोगों ने और उनके चैयरमैन साहब ने, जिनके चुनने में हमारा भी वोट है, वहाँ की कार्यवाही को हमारे स्पीकर साहब के पास भेज दिया और हमारे स्पीकर साहब और हमारे सक्टेरियट को मेरी स्पीच को पढ़कर डूढ़ना पड़ा और पता लगाना पड़ा कि मैंने उनके खिलाफ क्या कहा है । इससे साबित होता है कि राज्य सभा के 10 कदम पर लाइब्रेरी है, वहाँ से हमारी स्पीच को मंगा कर किसी ने पढ़ने का कष्ट नहीं किया और मुनते हैं कि 45 मिनट तक ऐसे ही चलता रहा—यह हालत राज्य सभा की है ।

कहा जाता है कि राज्य सभा रिवाइजिंग बाडी है—ऐसी हालत में कहां तक रिवाइज करते होंगे, आप खुद समझ सकते हैं । 10 कदम पर मेरी स्पीच थी, उसे प्राप्त कर के किसी ने पढ़ने का कष्ट नहीं किया—वही हालत है कि कब्बा कान ले गया, तो कब्बा को खदेड़ने गये, कान को किसी ने नहीं देखा,

मेरी स्पीच को किसी ने नहीं देखा । इससे साबित होता है कि राज्य सभा की जरूरत नहीं है, क्योंकि नजदीक में रहते हुए भी हमारी स्पीच को नहीं देखा, तो विल और रेजोल्यूशन के साथ तो वे क्या जस्टिस करते होंगे ।

हमारे मंत्री जी ने कहा कि राज्य सभा पर एक करोड़ से ज्यादा खर्च होता है—कोई बड़ी बात नहीं है । ठीक है, हमारा 35 अरब का बजट है—एक करोड़ क्या होता है ? आपको एक करोड़ से कोई मुहब्बत नहीं है, एक करोड़ रु० से वराज बनता है, छोटी छोटी नदियों को बांध कर 25 सालों में 25 करोड़ रुपये से कितना काम हो सकता है, आप उसका अन्दाजा लगा सकते हैं । जिस मोहनदास कर्मचंद गांधी का नाम लिया है—यह जरूर है कि मेरे इस प्रस्ताव को समर्थन नहीं मिला है, लेकिन यह उस की आत्मा की आवाज है, मैं उसका नाम हमेशा लेता रहूंगा, चाहे आप इस प्रस्ताव को पास करें या न करें । वह एक महात्मा थे, जिन की वजह से हमको स्वाधीनता मिली । जब जवाहरलाल जी की जिन्दगी में हमने स्वाधीनता ली, लेकिन यह स्वाधीनता कम्प्रोमाइज के आधार पर थी और वह ऐसे लोगों से घिरे हुए थे कि उसमें जवाहरलाल जी की चल नहीं पाई ।

मुझे अपने कुछ साथियों के बारे में भी कहना है—हमारे साथी जिन्होंने विरोध किया है, वे बूढ़े हो चुके हैं, उन

[श्री विभूति मिश्र]

की रेवोल्यूशनरी स्पिंट खत्म हो चुकी है, समाजवाद की भावना उनके मन में से खत्म हो गई है, बुढ़ापे की वजह से ऐसा होता है। लेकिन जो नौजवान है, उनके ऊपर भी दया आती है इनकी रेवोल्यूशनरी स्पिंट गम्य हो गई है। बेयरमैन साहब, मैं बताना चाहूँ कि सैंकण्ड वर्ल्ड वार के बाद यह ट्रेण्ड हो गया था कि दुनिया में सैंकण्ड चैंम्बर की जरूरत नहीं है—

Unicameral national legislative bodies were set up in Bulgaria, both China, Czechoslovakia, Denmark, Finland, Greece, Hungary, Israel, New Zealand, Spain, Turkey and several Latin American countries. In England where the House of Lords had been weakened and in France where the Council of the Republic (renamed Senate in 1958) was practically impotent the Government operated in effect on the unicameral principles.”

यह कामज मुझको लाहौर में मिला है।

श्री पी० जी० भावसकर (अहमदाबाद) इन में से फैंडरल स्टेट्स कितनी हैं ?

श्री विभूति मिश्र : सैंकण्ड वर्ल्ड वार के बाद सैंकण्ड चैंम्बर का रखना खत्म हो गया, लोग महसूस करने लगे कि इस की जरूरत नहीं है, लेकिन हमारे लोग अभी भी उसको चाहते हैं।

हमारे मंत्री जी और दूसरे भाइयों ने कहा कि ग्रेट में काम नहीं होना चाहिये। मैं पूछता हूँ—25 वर्षों में

कौन सा काम हुआ, एक स्पीच तक तो किसी ने देखी नहीं। इसमें मालूम होता है कि राज्य सभा की जरूरत नहीं है।

कहा जाता है कि राज्य सभा एक एसी बाड़ी है, जिसमें सवाल, रेवोल्यूशन, मोशन, सब कुछ आते हैं। लेकिन वास्तविकत यह है कि मंत्रियों का विभाग बना रहता है, राज्य सभा में देखो—क्या होता है, इस सभा में देखो—क्या होता है, उधर जाते हैं, उधर जाते हैं। कुछ भाई लोगों ने कहा है कि यह स्टेट्स की रिप्रेजेन्टिव बाड़ी हैं। मैं पूछना चाहता हूँ—पियुपिज रिप्रेजेन्टिव हम लोग हैं, पियुपिज रिप्रेजेन्टिव स्टेट की प्रेसिडेंट तो फिर यह दूसरी स्टेट कहा से आ गई कि उसके प्रतिनिधि राज्य सभा में आए। जिस स्टेट में सैंकण्ड चैंम्बर नहीं है, वहाँ कैसे काम चलता है ? ये स्टेट के रिप्रेजेन्टिव किसके प्रति जवाबदेह हैं, ये राज्य सभा के मँम्बर किसके प्रति जवाबदेह हैं ? अगर स्टेट के रिप्रेजेन्टिव हैं तो स्टेट की जनता द्वारा चुन कर नहीं आते हैं, स्टेट के रिप्रेजेन्टिव हैं तो प्रेसिडेंट के प्रति जवाबदेह हो, लेकिन वहाँ भी जवाबदेह नहीं हैं तो किसके प्रति जवाबदेह है ? आप यह भी जानते हैं कि राज्य सभा के मँम्बर स्टेट प्रेसिडेंट में पार्टी बेसिस पर चुने जाते हैं, अपनी तादाद के अनुसार पाटिया अपने कैंडीडेट्स नामिनेट करती है और वोट दिलाती

हैं—यह एक खुली हुई बात है । इस लिये यह कहना कि स्टेट के रिप्रेजेन्टिव हैं, ये किसी के रिप्रेजेन्टिव नहीं हैं ।

हमारे सविधान और इंग्लैंड के संविधान में फर्क है । यहाँ पर जो हाउस आफ लार्ड्स के मॅम्बर होते हैं, वे कामन्ज में नहीं आते हैं और कामन्ज के मॅम्बर हाउस आफ लार्ड्स में नहीं जाते हैं । लेकिन हमारे यहाँ ज्यादा बेटेज राज्य सभा को दिया गया है, लोक सभा के मुकाबले राज्य सभा के ज्यादा मिनिस्टर हैं ।

हमारे मंत्री जी ने कास्टीचूशन का हवाला दिया । मैंने उसी दिन कहा था कि जो हमारा कास्टीचूशन बनाने वाले थे वे हिन्दुस्तान की आम जनता के चुने हुए आदमी नहीं थे, एडल्ट फ्रीचइज के आधार पर कास्टीचूएन्ट असेम्बली नहीं बनी थी—इसका जवाब उन्होंने छोड़ दिया । कास्टीचूएन्ट असेम्बली थोड़े से सरमायेदारों के बोट से चुन कर आई थी—इसलिये मैं उसको मान्यता नहीं देता । अब जो लोक सभा है उसको कास्टीचूएन्ट असेम्बली में कन्वर्ट कर दिया जाय, तो मैं मान्यता दे सकता हूँ ।

17.00 hrs.

दूसरी बात आप कहते हैं सविधान नहीं बदलेगा । 31वीं बार आप सविधान को बदलने जा रहे हैं इसलिए यह कौनसी बड़ी भारी बात है जो आपने दिखलाई । किसी दिन भी आप चाहें तो नदम सकते हैं । आपने मौलिक

अधिकारों में सगोधन किया, प्रीवी पर्स को समाप्त किया, बिहार में जमींदारी को समाप्त किया इसलिए राज्य सभा को भी यदि आप हटाना चाहें तो उसमें कोई मुर्गल नहीं है । आपने कहा राजी नहीं होंगे मैं बचना हूँ मरवाए अपने दिल को टटोले कि वह राजी है या नहीं । आप कहते हैं कि निर्णय एक् बरोड स्पेरे की बात है वह कोई उपादा नहीं है जेकिन गांधी जी कागज में बेल का काटा लगाने थे, पिन तक नहीं लगाने थे । इस तरह बचन करने थे ।

एक बात मैं और बताना चाहता हूँ कि आज सॅक्रेण्ड चेम्बर दुनिया में डेक्लाइन पर है ।

“The decline of bicameralism was a worldwide phenomenon, but most of the modern constitutional states still retained two chambers.”

जिनने एक्टिरिटेरियन क्ल से लडकर आये उन्होंने सॅक्रेण्ड चेम्बर रखा है लेकिन आज उसकी दुनिया में कोई कीमत नहीं है । आज दुनिया का जो ट्रेण्ड है वह यही है कि दूसरे हाउस को न रखा जाये । यहाँ पर श्री गोपाल स्वामी प्रायगर का नाम लिया गया लेकिन हमारे मंत्री जी ने, प्रायगर ने सविधान सभा में जो भाषण दिया था उसको छोड़ दिया कि बहुत से लोग पालिटिक्स में इन्ट्रेस्ट लेना चाहते हैं इसलिए सॅक्रेण्ड चेम्बर को जरूरत है । पालिटिक्स में लोगो का इन्ट्रेस्ट होता है इसलिए राज्य सभा की बुनियाद रखी गई लेकिन आज 25 साल देखने के बाद राज्य सभा की जो हालत है, मुझे कहना पडना है कि इस सभा की कोई जरूरत नहीं है ।

[श्री विभूति मिश्र]

आगे मैं यह बताना चाहता हूँ कि डिमो-क्रेसी से हमका कोई मेल नहीं बैठता है। डिमो-क्रेसी मेना जनता के चुने हुए लोग होते हैं। इसको देखते हुए भी मैग्जिस्ट्रेट को हटाने की जरूरत है। मैग्जिस्ट्रेट के लोग किमको रेप्रेजेंट करता है वह पता नहीं। आयगर ने सविधान मभा में कहा था अपने भाषण में कि कुछ पार्लियामेंट पार्लियामेंट के इन्स्ट्रुमेंट्स होने हैं तो मैं कहता हूँ उसके लिए कोई दूसरा स्तर काम कोजिए।

श्री श्री एन० तिवारी (गोपाल गज)  
आप ए० आई० सी० सी० में इन्डियन रेक्टरी  
चुनकर कैसे आते हैं उसका जवाब दोजिए।

श्री विभूति मिश्र . हमका जवाब वही  
पर दूंगा, यहाँ पर नहीं। आप बूढ़े हो गये हैं  
इसलिए समाजवादी भावना समाप्त हो रही  
है।

दूसरी बात यह है कि जो हमारे वोटर हैं  
वह हम लोगों को देखते हैं कि लोक सभा  
में हम क्या काम करते हैं लेकिन राज्य सभा में  
कौन वाच करेगा ?

श्री श्री एन० तिवारी असेम्बली।

श्री विभूति मिश्र यह हमका एन्ड्रॉट  
न करें।

कार्ड मा लाक सभा का सदस्य है उसके  
पाम राज दम पाच लोम आर दम पाच सिट्टिया  
आता है, लेकिन राज्य सभा में जो माननाय  
सदस्य हैं, जो हमसे योग्य हैं उनके  
सम्बन्ध में हम कुछ नहीं कहना है लेकिन  
मैं यह बात जानना चाहता हूँ कि उनके पास

कौनसे वोटर्स आते हैं असेम्बली से। असेम्बली  
के जो मालिक हैं वह आते हैं लेकिन वह  
किमके पास जाते हैं। (अवधान)

श्री रघु प्रताप सिंह (बाराबकी) माननीय  
मदस्य जवानी आर बुढापे परटीका टिपणी  
कर रहे हैं, यह अनमदीय है।

श्री विभूति मिश्र वह जवान हैं, मैं बुढा  
हो गया हूँ यह कहना किम तरहसे अनमदीय है।

फिर यह कहा गया कि ला बनाने में  
कोई गलती न रह जाये इसके लिए भी राज्य  
सभा की जरूरत होती है। मैं कहता हूँ कि ला  
बनने के लिए पहले आप कमेंटी बनाने हैं, उस  
पर कान्फरन्स होती है। उसको आप लोक सभा  
में रखिए और पाम कोजिए इसमें राज्य सभा  
की कोई जरूरत नहीं है। इसके अलावा  
कैबिनेट को भी अपने काम में दिक्कत आती है।  
कैबिनेट को दो मास्टर्स की सविम करनी पडती  
है। कैबिनेट के मिनिस्टर कभी भागे हुए यहाँ  
पर आते हैं और कभी भागे हुए वहाँ पर जाते हैं  
हालाकि उनकी रेस्पॉसिबिलिटी हमारे प्रति ही  
है इसके बावजूद मिनिस्टर का मन राज्य सभा  
की तरफ भी लगा रहता है। दो मास्टर्स के  
बीच में इनकी मुमीत्रन होती है। एक दिन  
हाकर यह काम नहीं कर पाते हैं।

इसके साथ यह भी कहा जाता है कि  
लेजिस्लेशन की क्वालिटी बढ़नी है लेकिन  
मैं आपको पढकर सुनाता हूँ

"The maintenance of the quality  
of legislation depends primarily on  
the procedure of work and techni-  
que used in law-making."

इसमें जो टेकनीक होती है या बनाने की उमपर ही उसकी क्वालीटी ज्यादा डिपेंड करती है। सरकार की जो लामिनिस्ट्री होती है उसके ऊपर यह ज्यादा डिपेंड करता है। जो क्लम एण्ड रेगुनेगन्म है उन पर ज्यादा डिपेंड करता है। इसके बारे में आप देखें

"The advocates of unicameral legislature contend that the single-chamber body is more effective and deterrent to the growth of power of the chief executive than a two-House legislature"

मैं आपसे पूछना चाहता हूँ कि राज्य सभा के जो मॅम्बर हैं उनकी हमारे प्रति क्या जबाबदेही है? जो हमारे हाऊस के मॅम्बर है उनकी जबाबदेही है। जनता से चुन कर जो आते हैं और जो मिनिस्टर बनते हैं उनको भी देखना पडता है कि जनता को क्या तकलीफें हैं। लेकिन जो मॅम्बर उम हाउस में इनडायरेक्टली चुन कर आते हैं उनको कोई फिक्र किमी किसम की नहीं रहनी है—यह ह्यूमन नेचर है इसमें आप क्या कर सकते हैं।

उसके आगे मैं आप को बनाना चाहता हूँ कि बाईकॅमरल सिस्टम एक्झिस्टेरियन रूप से आया। इंग्लैंड में और फ्रांस में रेवोल्यूशन हुआ अमेरिका में जो गये वहाँ भी इन्हीं के बाल बच्चे थे। मारनकर जी यहाँ पर बाने उसके पिताजी के लिए हमें मारने पड़े थे। मैं बनाना चाहता हूँ कि जेरुसालीम वॉरिंगटन ने पूछा था कि पॉलिगोट, ने कहा था कि चार में कुछ उडा दिया जाता है या उरु ७२२ है लेकिन जेरुसालीम ने कहा कि 10-15 साल में क्रांति होनी चाहिए, ताकि ठोक ठोक समाज बने। तो बाईकॅमरल सिस्टम इंग्लैंड और फ्रांस

में बना। अंग्रेजों ने हमको चलाया। लेकिन हमारे गांधीजी और जवाहरलाल जी रेवोल्यूशन नहीं थे। जवाहरलाल जी ने बहुत मजबूरी में इसका माना, दिल से उन्होंने नहीं माना क्योंकि वह पूरे रेवोल्यूशनरी थे।

जो प्रस्ताव मैंने रखा है उसमें एक बात आप देखें। इंग्लैंड में जो हाउस ऑफ लॉर्ड्स है उसमें जो आते हैं उनको नाम मात्र का भाडा मिलता है और उनको कोई सैलरी नहीं मिलती है। उनको कोई रेगुलर तनख्वाह नहीं है। लेकिन यहाँ पर जो सेक्रेटरी चॅम्बर है उसमें पूरा खर्चा करना पडता है। हाउस ऑफ लॉर्ड्स में अपने में तीन दिन बहस करते हैं और वह थोड़ी देर के लिए होती है। हाउस ऑफ लॉर्ड्स में जो विद्वान और पंडित होते हैं उन्होंने अपना व्याख्यान दे दिया लेकिन यहाँ पर एक सवान में हो सारा दिन गुजर जाता है। इस लिए वहाँ से इसका मिलान करना ठीक नहीं है। वहाँ पर कोई अधिक खर्चा नहीं है। उसका पडे मंत्री जी कि हाउस ऑफ लॉर्ड्स की क्या हालत है। फाम में तो सेक्रेटरी चॅम्बर इपो-टेट हा गया है, उसको कोई कीमत नहीं है। इंग्लैंड में भी कोई कीमत नहीं है आगे और भी कामन गिर रहा है। डायरेक्ट जनता में सम्बन्ध बना जा रहा है।

दूसरी बात यह देखें कि आज जो समाजवाद है वह बाईकॅमरल सिस्टम को दुनिया में पसर नहीं करते हैं क्योंकि उसमें समाजवाद के आने में रुकावट पडनी है। मान लीजिए एक बिल यहाँ में पाम हुआ तो वह छाना खाने में जाता है, रातोंरात वहाँ में छाना है और दूसरे हाउस में भेजा जाता है

[ श्री विभूति मिश्र ]

क्योंकि जब तक राज्य सभा की मोहर उम पर न लगे वह कानून नहीं बन सकता है। उससे काम में देरी होती है, ममाजवाद को लाने से भी देरी होती है। इसलिए मैं ममजना हूँ और मेकेन्ड चैम्बर की कोई जरूरत नहीं है।

Modern convention requires that the Prime Minister and the majority of his colleagues be from the House of Commons.

यह इंग्लैंड में हालत है। लेकिन आप देखिए कि हमारे हाउस में कितने लोक सभा के मंत्री हैं और कितने राज्य सभा के? किमो मिनिस्टर के बारे में मुझे कुछ नहीं कहना है, लेकिन लोक सभा के हरू के बारे में जरूर कहना है कि हम जनता से चुने हुए हैं, और हमारे अधिकार ज्यादा हैं। सभ्यता जी, जो एग्जीक्यूटिव होती है वह चाहती है कि दूसरे हाउस से अधिक से अधिक आदमियों को लें जो हमारे प्रति प्रोबलाइज्ड रहे। इसलिए एग्जीक्यूटिव चाहती है कि सेकेन्ड चैम्बर रहे।

राज्य सभा के बारे में एक बात और कहनी है कि वहाँ पर श्री शिम्बन लाल सक्सेना और बिहार के हमारे ताहिर साहब और मिश्रा जी ने एक प्रस्ताव रखा था कि सेकेन्ड चैम्बर नहीं रखनी चाहिए। लेकिन गोपाल स्वामी आयगर ने कहा कि कुछ लोग डर से पोलिटिक्स में नहीं आना चाहते, इसलिए ऐसे लोगों के लिए सेकेन्ड चैम्बर रखते हैं। लेकिन अभी जो उनके पुत्र हैं जो राज्य सभा में हैं, उनसे इन के पिता ज्यादा रिबोल्यूशनरी थे। उन्होंने कहा है कि सेकेन्ड चैम्बर नहीं रखी जाये। लेकिन जो परिस्थिति थी, क्योंकि हमने बगप्रोमाइज कर के राज्य लिया

और उसी के आधार पर जो लोग कास्टोडियन एसेम्बली में आये थे उन्हीं का दबाव था जिस के कारण हमारे नेताओं ने सेकेन्ड चैम्बर को रखा, और आज जो परिस्थिति है हिन्दुस्तान टाइम्स में एक आर्टिकल निकला है कि जो आज की वस्तु स्थिति है राज्य सभा की उसमें राज्य सभा में काफी सुधार होनी चाहिए। जैसे माननीय मावलकर जो ने कहा सुधार के बारे में, इन से ज्यादा जा कर हिन्दुस्तान टाइम्स जो एक निबरल अखबार है, उसने भी कहा है कि हमें काफी सुधार की जरूरत है। जो आज राज्य सभा का रूप देखा उसके आधार पर उम अखबार का कहना है कि राज्य सभा में सुधार होना चाहिए।

चेयरमैन साहब, आज कोई माने या न माने, मैंने आज के लिए नहीं कहा क्योंकि हम लोग तो उसी जमावे के हैं जो बड़े हो गए तो रिप्लेशनरी होते जा रहे हैं, लेकिन जो जवान हैं वह भी हमारे सम्पर्क में हैं वह भी थोड़ी बहुत हमारी ही नकल करते हैं, लेकिन मैं तो अपने वाली सतान के लिए कहना चाहता हूँ कि सेकेन्ड चैम्बर की कोई जरूरत नहीं है। और चूँकि मैं पार्टी का डिप्युटी लीडर हूँ और हमारे विप साहब और मंत्री जी कहते हैं उस हालत में तो मुझे अपना प्रस्ताव वापस लेना ही है।

I beg leave of the House to withdraw the Resolution

MR CHAIRMAN Has the hon. Member the leave of the House to withdraw his Resolution?

SEVERAL HON MEMBERS Yes.

The Resolution was, by leave, withdrawn.